

A passenger, an Indian national, arrived at the Palam airport by E.O.A.C flight from London on the 23rd November, 1958. On reasonable suspicion, he was searched by the Customs staff at the airport and 1562 tolas of gold were recovered from him.

(c) He was arrested on the spot and later on released on bail. He is being prosecuted in a Court of Law

#### Archives at Ladakh

1567. { Shri P. K. Deo;  
Shri B. C. Prodhan:

Will the Minister of Education be pleased to state:

(a) whether any steps are being taken to preserve and publish the rare manuscripts found in the Archives at Ladakh; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b) A report has been urgently called for from the Government of Jammu and Kashmir in regard to the rare manuscripts reported to have been found in the Archives at Ladakh. The Central Government will take a decision on the receipt of the report

#### Primary Schools

1568. Shri B. C. Mullick: Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government of India have issued instructions to all State Governments regarding the opening of new Primary Schools in the villages with the assistance given by the Centre during the Second Five Year Plan period; and

(b) if so, the nature of such instructions?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). The State Governments have been advised that teachers who have been allotted

to them under the scheme of Relief of Educated Unemployment and Expansion of Primary Education may be utilised mainly for opening schools in villages which do not have such facilities till now

#### Seizure of Smuggled Gold

1569. Shri P. C. Borooah: Will the Minister of Finance be pleased to state.

(a) whether it is a fact that on the 25th November, 1958, gold worth of Rs. 50,000 was seized from a foundry at Kumbharwada in Central Bombay; and

(b) if so, further action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir

(b) Ten persons have been arrested in this connection and the matter is being investigated further for suitable action

#### Lands in Nasik for Military Purposes

1570. Shri Jadhav: Will the Minister of Defence be pleased to refer to the reply given to Starred Question No 202 on 18th August, 1958 and state.

(a) what is the further progress made in the payment of compensation and *ex gratia* payment for the lands acquired in the Nasik District for Military purposes.

(b) whether it has been brought to the notice of the Government that the affected persons are required to produce certificates from Mamaldars in order to show that they are really in need of advance and other payments, and

(c) if so, the reasons thereof?

The Deputy Minister of Defence (Sardar Majithia): (a) A statement is laid on the Table [See Appendix IV, annexure No 24.]

(b) and (c). In accordance with the provisions of the rules made-